

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI
(APPELLATE JURISDICTION)
Company Appeal (AT)(CH)(Ins) No.206 of 2022
(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)
(Arising out of the Impugned Order dated 29.03.2022 in IA/792/IB/2020
in IBA/330/2019
passed by the ‘Adjudicating Authority’ (National Company Law
Tribunal, Division Bench – II, Chennai)

In the matter of:

Ms. Sripriya Kumar	... Appellant
V	
McNally Bharath Engineering Company Limited	... Respondent

Present :

For Appellant	:	Mr. N.P. Vijaykumar, Advocate for Liquidator
For Respondent	:	Ms. Shweta Dubey, Advocate for IRP

ORDER
(VIRTUAL MODE)

12.07.2022: It is brought to the ‘Notice’ of this ‘Appellate Tribunal’ by the Learned Counsel appearing for the Interim Resolution Professional / Respondent Ms. Shweta Dubey that the matter in CP (IB) No.891/KB/2020, on the file of the National Company Law Tribunal, Kolkata Bench, was ‘Heard’ on 25.04.2022, the ‘Order’ was ‘Pronounced’ on 29.04.2022 and by virtue of the said order, the Respondent / McNally Bharath Engineering

Company Limited was ‘Admitted’ into the ‘Corporate Insolvency Resolution Process’ in respect of an Application filed under Section ‘7’ of the Insolvency & Bankruptcy Code, 2016 by the Bank of India / Financial Creditor / Applicant.

When the aforesaid ‘particular fact’ is brought to the ‘Notice’ of this ‘Tribunal’ by the Learned Counsel appearing for the Interim Resolution Professional / Respondent, the Learned Counsel for the Appellant seeks permission from this ‘Tribunal’ to withdraw the ‘Instant Company Appeal (AT)(CH)(Ins) No.206 of 2022’. Acceding to his said request, the ‘Instant Company Appeal (AT)(CH)(Ins) No.206 of 2022’ is **‘dismissed’** as **‘withdrawn’**. **No Costs.**

[Justice M. Venugopal]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

ghk/tm